<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1213 OF 2018 IN DFR NO. 3081 OF 2018 & IA NO. 1204 OF 2018

Dated: 11th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

PTC India Ltd.		Versus	••••	Appellant(s)
Central Electricity Regulatory C				Respondent(s)
Counsel for the Appellant(s) :		Mr. Parag P. Tripathi, Sr. Adv Mr. Ravi Kishore	v.	
Counsel for the Respondent(s) :		Ms. Suparna Srivastava Ms. Nehul Sharma for R-2		
		Mr. Hemant Singh Mr. Tushar Srivastava for R-3	3	

<u>ORDER</u>

(IA No. 1213 of 2018 (Appln. for condonation of delay)

There is 36 days' delay in filing this appeal. In this application, the

Applicant/Appellant has prayed that delay may be condoned.

We have heard learned senior counsel for appellant/applicant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR NO. 3081 OF 2018

Heard.

Learned senior counsel for appellant/applicant is directed to file better IAs for interim stay of the Impugned Order as well as letter dated 09.08.2018 issued by respondent no. 2 on or before 17.09.2018 with advance copy to the other side. Thereafter, reply, if any, may be filed on or before 19.09.2018 with advance copy to the other side.

The parties are directed to maintain status quo till next date of hearing i.e. 20.09.2018.

Registry is directed to number the appeal and list the matter for admission on <u>20.09.2018.</u>

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

mk/kt